

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2094  
ANSWERED ON:27.03.2012  
ARREST OF PERSONS  
Ray Shri Rudramadhab

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of innocent persons were arrested by various investigating agencies without sufficient evidence of their involvement in crime and remained in jail for several years and were later released by court of law for lack of prima facie evidence as in the case of the Malegaon blast;
- (b) if so, the norms laid down in this regard and the penal action proposed to be taken against the investigative agencies;
- (c) whether the Government plans to review its rules regarding arrest of persons without solid evidence by the investigating agencies; and
- (d) if not, the manner in which the Government proposes to safeguard the lives of innocent persons?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): No Madam.

(b) to (d): Existing statutes and rules made thereunder are adequate to deal both with the right of the accused and delinquent action by law enforcement agencies.